

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'F', NEW DELHI**

**BEFORE SH. PRADIP KUMAR KEDIA, ACCOUNTANT MEMBER
AND
SH. SUDHIR KUMAR, JUDICIAL MEMBER**

ITA No.3767/Del/2018
Assessment Year: 2012-13

Pearls Creative AdSolutions Pvt. Ltd., 705, 7th Floor, Manjusha Building, Nehru Place, New Delhi-110019 PAN No.AAFCP0010M	Vs.	DCIT Circle – 19 (2) New Delhi
(APPELLANT)		(RESPONDENT)

Appellant by	None
Respondent by	Sh. Vivek Vardhan, Sr. DR

Date of hearing:	09/05/2024
Date of Pronouncement:	21/05/2024

ORDER

PER SUDHIR KUMAR, JM:

This appeal by the assessee is directed against the order of the Commissioner of Income Tax (Appeals) [hereinafter referred to as "CIT(A)] vide order dated 02.03.2017 pertaining to A.Y. 2012-13 arises out of the assessment order dated 27.03.2015 under section 144 of the Income Tax Act, 1961 [hereinafter referred as 'the Act'].

2. Brief facts of the case is that the assessee company has filed the Income Tax return on 29.09.2012 declaring income of Rs.3,22,06,950/-. The revised return of income was also filed and the case has been selected for the scrutiny assessment under CASS. The notice u/s. 143 (2) of the Act was issued and served upon the assessee company. The Assessing Officer vide order dated 27.03.2015 assessed the total income of Rs.7,57,67,590/-.

3. Aggrieved by the order passed by AO, the assessee filed the appeal before CIT(A) but the Ld. CIT(A) dismissed the appeal ex-parte against which this appeal has been filed before us.

4. We have heard the ld. DR and perused the material available on record. None was present for the assessee nor any adjournment application moved to adjourn the appeal.

5. The Ld. DR submitted that assessee has not removed the defect of appeal. Perusal of record reveals that assessee has not taken any steps for removal of the defect of appeal. Assessee has not appeared before us after filing the appeal. No useful purpose will be served in keeping the appeal pending. Hence, the appeal is dismissed in limine.

6. The assessee will be at liberty to revive the appeal after removing the defects.

Order pronounced in the open court on 21.05.2024.

Sd/-
(PRADIP KUMAR KEDIA)
ACCOUNTANT MEMBER

NEHA, Sr. PS

Date:- .05.2024

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Sd/-
(SUDHIR KUMAR)
JUDICIAL MEMBER

ASSISTANT REGISTRAR
ITAT NEW DELHI